

(b) Does not arise.

(c) It has been revealed by the survey reports carried out for the construction of a B.G. rail link from Bimlagarh to Talcher in 1970 that the project of length 135 kms. will cost about Rs. 16.75 crores at the then prevailing prices and yield a return of only 3.22 per cent by D.C.F. technique. In view of the present difficult financial position of the railways and lack of adequate traffic justification, the project is not likely to be taken up at present.

Writ Petitions in Supreme Court and High Courts

1195. SHRI SHANKERRAO SAVANT: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state how many writ petitions were filed in the Supreme Court and each of the High Courts during 1973, 1974 and 1975 and how many were admitted and disposed of by them during that period?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): A statement giving the institution, disposal and pendency during 1973, 1974 and 1975 is laid on the Table of the House [Placed in Library. See No LT-10510/76.]

PAPERS LAID ON THE TABLE

CONDUCT ELECTIONS (AMENDMENT) RULES AND TAMIL NADU GENERAL CLAUSES (AMENDMENT) ORDINANCE

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): On behalf of Dr V. A. Seyid Muhammad, I beg to lay on the Table—

- (1) A copy of the Conduct of Elections (Amendment) Rules, 1976 (Hindi and English versions) published in

Notification No. S.O. 180(E) in Gazette of India dated the 9th March, 1976, under sub-section (3) of section 169 of the Representation of the People Act, 1951, [Placed in Library. See No. LT-10500/76.]

- (2) A copy of the Tamil Nadu General Clauses (Amendment) Ordinance, 1976 (Tamil Nadu Ordinance No. 4 of 1976), (Hindi and English versions) promulgated by the Governor of Tamil Nadu on the 3rd March, 1976, under provisions of article 213(2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 31st January, 1976, issued by the President in relation to the State of Tamil Nadu. [Placed in Library See No. LT 105107/76]

NOTIFICATIONS UNDER COMPANIES ACT

SHRI BEDABRATA BARUA: I beg to lay on the Table—

- (1) A copy of Draft Notification No 15/8/76-IGC (Hindi and English versions) regarding non-application of section 205A of the Companies Act, 1956 to the Government Companies, to be issued under sub-section (1) of section 620 of the Companies Act, 1956, under sub-section (2) of section 620 of the said Act. [Placed in Library. See No. LT-10502/76]
- (2) A copy of the Company Law Board (Bench) Rules, 1975 (Hindi version) published in Notification No. G.S.R. 233 in Gazette of India dated the 21st February, 1976, under sub-section (3) of section 642 of the Companies Act, 1956. [Placed in Library. See No. 10503/76.]